

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

**Application No: 237 of 2017 (SZ)**

**BETWEEN**

Manakunnam Village Padashekhara Samrakshana Samithy.

... Applicant

**AND**

Thripunithura Municipality & Others

... Respondents

**AFIDAVIT FILED BY THE 1<sup>st</sup> RESPONDENT**

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**COUNSEL FOR RESPONDENT NO.1**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTH ZONE, CHENNAI**

**APPLICATION NO. 237 OF 2017 (SZ)**

Manakunnam Village Padashekshara Samrakshana Samithy

... Applicant

**VS**

Thripunithura Municipality & Others

... Respondents

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Dated this the 19<sup>th</sup> day of March, 2021 at Ernakulam  
  
Counsel for 1<sup>st</sup> Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI

Application no. 237 of 2017 (SZ)

Manakunnam Village padasekhara Samrakshan Samithi .. Applicant

vs.

Thripunithura Municipality & others .. Respondents

AFFIDAVIT FILED BY THE FIRST RESPONDENT-THRIPUNITHURA MUNICIPALITY

V.N.HARIDAS  
SOUTHERN LAW CHAMBERS,  
2<sup>ND</sup> FLOOR,  
INFANT JESUS CHURCH BUILDING  
OPPOSITE HIGH COURT OF KERALA,  
ERNAKULAM, KOCHI 682 031

**Counsel for Respondent No.1**

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI**

Application no. 237 of 2017 (SZ)

In the matter between

**APPLICANT**

Manakunnam Village Padashekhara Samrakshana Samithy.  
Registration No.429/09, Kakkanad.P.O, Ernakulam District.  
PIN-682305 represented by Secretary K.P.Varghese,  
Phone No:9497276001

And

**RESPONDENTS**

1. Thripunithura Municipality, Municipality Building, Thripunithura, Thripunithura.P.O. Ernakulam District, Kerala Pincode 682315 represented by its Secretary
2. Ambaloor Grama Panchayat, Panchayath Building, Kanjiramattom, Kanjiramattom.P.O. Ernakulam District Kerala Pincode 682315 represented by its Secretary
3. Chottanikkara Grama Panchayath, Panchayath Building, Chottanikkara, Ernakulam District, Kerala Pincode 682312 represented by its Secretary
4. Mulanthuruthy Grama Panchayath, Panchayath Building, Mulanthuruthy, Mulanthuruthy.P.O. Ernakulam District Pincode 682314 represented by its Secretary
5. Udayamperoor Grama Panchayath, Panchayath Building, Udayamperoor, Udayamperoor.P.O. Ernakulam District Pincode-682307 represented by its Secretary
6. Ernakulam District Panchayath, District Panchayath Building, Kakkanad, Ernakulam District, Kerala Pincode 682030 represented by its Secretary
7. The Chief Engineer, Kerala Water Authority, Central Region, Kochi, Ernakulam District Kerala Pincode 682030



Abhilash Kumar. H, B.Com, LL.B  
Municipal Secretary

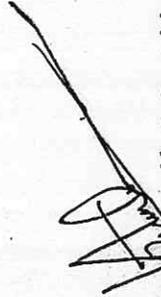
8. The Deputy Director Survey and the Land Records, Civil Station, Kakkanaad, Ernakulam District, Kerala Pincode 682030
9. The Principal Agricultural Officer, Civil station, Kakkanaad, Ernakulam District, Kerala Pincode 682030
10. The District Soil Survey and Soil Conservation Department, District Soil Conservation office, Kakkanaad, Ernakulam District, Kerala Pincode 682030 represented by its Survey and Soil Conservator
11. Kerala State Pollution Control Board , Pattom.P.O. Thiruvananthapuram Kerala Pincode 695004 represented by Chairman
12. The Chief Engineer, Irrigation and Administration, Public Office Building, Museum.P.O. Thiruvananthapuram District, Kerala Pincode 695033
13. The Chief Engineer, Kerala State PWD(B&R), Public Office Building, Museum.P.O. Thiruvananthapuram District, Kerala Pincode 695033
14. The District Collector, Ernakulam Collectorate, Civil Station, kakkanaad, Ernakulam District, Kerala, Pincode 682030 represented by Government Pleader
15. Principal Secretary, Kerala State LSGD, 4<sup>th</sup> floor, Secretariat Annex, Thiruvananthapuram District, Kerala Pincode 695001 represented by government pleader
16. State of Kerala (represented by the Chief Secretary) Government Secretariat, Thiruvananthapuram District, Kerala Pincode 695001 represented by government pleader
17. B.G.Karthikeyan, aged 74, S/o Govindan, residing at Brahminipparambil, Udayamperoor, Nadakkavu P.O. Ernakulam District Kerala Pincode 682307
18. Vineyard Meadows Villa Owners Association, SMP Colony Road, Eroor South, Ambalamugal, Ernakulam Kerala Pincode 682309

AFFIDAVIT FILED BY THE FIRST RESPONDENT-TRIPUNITHURA MUNICIPALITY

I, Abhilash Kumar.H, aged 38 years, son of T.A.Haridasan Nair, residing at "Sreehari" , Thondakulangara, P.O.Avalukkunnu, Alappuzha 688006, do hereby solemnly swear and state as follows:

1. I am the Secretary of the 1<sup>st</sup> respondent Thripunithura Municipality (hereinafter referred to as the "1<sup>st</sup> Respondent"). I am conversant with the facts



  
Abhilash Kumar. H. B.Com, LL.B  
Municipal Secretary  
Thripunithura Municipality

of the case as revealed by the records and I am competent to swear to the contents of this counter affidavit.

2. It is respectfully submitted that first and foremost the respondent sincerely apologise for the delay in filing this compliance report. There is no deliberate laches or shortcomings from the part of the 1<sup>st</sup> respondent. I have always held the orders of this Hon'ble Tribunal on highest esteem and being a public servant always made earnest effort to comply with the directions at the earliest and in full letter and spirit.

3. At the outset, it is most respectfully submitted that the application is filed against the pollution caused in Konothupuzha which runs through different local self government institutions including 1<sup>st</sup> respondent Municipality. The relief sought against the 1<sup>st</sup> respondent in the application, inter alia, that to protect the river and to do the necessary for permanent way of collecting and disposing of wastes and septage waste. Now, this Hon'ble Tribunal was pleased to issue specific directions to protect the river. When the matter came up for hearing on 24.01.2020 this Hon'ble Tribunal was pleased to appoint a joint committee comprising of District Collector, Ernakulam, State Pollution Control Board, Public Works Department(Irrigation, Bridge and Roads), Secretary District Panchayat Ernakulam, Commissioners of the respective Municipalities and executive officers of the respective officers of the respective grama panchayat, secretaries of the respective municipalities and grama panchayats through which the river passes and is being polluted to look into the matter and come with proper action plan with specific time line to abate the pollution in the Konothupuzha river.

4. It is respectfully submitted that in compliance with the said direction of this Hon'ble Tribunal a committee was duly constituted in which the 1<sup>st</sup> respondent Municipality was also made a party. It is respectfully submitted that the 1<sup>st</sup> respondent Municipality has all along associated with the said committee and made all the earnest efforts to bring a combined action plan and thereby



*Abhilash Kumar*

Abhilash Kumar. H. B.Com, LL.B  
Municipal Secretary  
Tripunthura Municipality

abate the pollution. With the concerted efforts of all the members in the committee an action plan was prepared. It is respectfully submitted that the respondent municipality is carrying out all the responsibilities assigned to the respondent municipality under the action plan.

5. It is respectfully submitted that in compliance with the order of this Hon'ble Tribunal the 16<sup>th</sup> respondent has issued an order vide GO(Rt) 817/2020/LSGD dated 03.05.2020 by the above stated committee was constituted and action plan was prepared. The said committee has convened a meeting on 15.06.2020 presided over by the 15<sup>th</sup> respondent. In order to evict illegal encroachments on the river, it was decided in the said meeting that a detailed survey shall be conducted and boundaries shall be identified and demarcated for which the services of surveyors shall be availed. It was also resolved that the cost for the survey shall bear by the respective local self government institutions. Accordingly the 16<sup>th</sup> respondent has issued an order bearing no.L-8-229915/2018 dated 04.08.2020 computing the cost to be paid by the 1<sup>st</sup> respondent Municipality for the survey. Accordingly the 1<sup>st</sup> respondent municipality has paid Rs.4,76,540/- towards the cost of survey to the survey department by way of RTGS.

6. It is respectfully submitted that in compliance with the directions of this Hon'ble Tribunal the 1<sup>st</sup> respondent Municipality has convened a meeting of all the concerned officials including pollution control board, agriculture department, police and the administrative officials of the nearby panchayats. This meeting was convened on 06.03.2020. A true copy of the minutes of the meeting held on 06.03.2020 is produced herewith and may kindly be marked as **Annexure.R1(a)**. It was decided in the said meeting to take stringent measures against the pollution. It was resolved in the said meeting to identify the institutions and establishments having not installed waste and sewage treatments plants and to take stern actions against those who are not complied



Abhilash Kumar. H. B.Com, L.L.B  
Municipal Secretary  
Thripunithura Municipality

with the directions. As per the said decision the 1<sup>st</sup> respondent municipality has issued notices to institutions and establishments directing them to erect sewage and waste treatment plants at the earliest. One of the notices issued by the 1<sup>st</sup> respondent municipality dated 06.03.2020 is produced herewith and may kindly be marked as **Annexure.R1(b)**. It is respectfully submitted that the 1<sup>st</sup> respondent municipality has issued such notices to 45 establishments and majority of them have complied with the notice and installed Sewage and waste treatment plants.

7. It is respectfully submitted that in the meeting convened on 06.03.2020 it was decided to install surveillance cameras to detect the waste disposal into the river. Accordingly the 1<sup>st</sup> respondent municipality has installed surveillance cameras in different parts within the local limits of the 1<sup>st</sup> respondent municipality. The 1<sup>st</sup> respondent municipality is also doing necessary actions in furtherance to the said issued notices. Reply given by the one of the flat owners dated 13.03.2020 to the notice issued by the 1<sup>st</sup> respondent municipality is produced herewith and may kindly be marked as **Annexure.R1(c)**. It is respectfully submitted that the 1<sup>st</sup> respondent municipality is doing earnest efforts to reduce the waste and to process the generated waste in proper, scientific and technical manner. The 1<sup>st</sup> respondent municipality has made arrangements to treat the waste at the source itself. As per the studies, the 1<sup>st</sup> respondent municipality has to treat 4 ton of bio-degradable waste per day and 1.5 ton non bio-degradable waste per day. The 1<sup>st</sup> respondent municipality has 73 members 'haritha karma sena' and with the help of them segregating the waste at the source and collecting from door to door and treating them separately. The non bio-degradable waste including plastic are collected separately, stored and handed over to 'Eco-green Kerala Ltd' a government approved agency. It is respectfully submitted that the 1<sup>st</sup> respondent municipality has submitted a report to the government with respect to the measures adopted





Abhilash Kumar. H., B.Com, LL.B  
Municipal Secretary  
Thiruvannanthur Municipality

and implemented by them. A true copy of the said report dated 08.06.2020 submitted by the municipality to the government is produced herewith and may kindly be marked as **annexure R1(d)**.

For these and other reasons that may be permitted to be urged at the time of hearing, this Hon`ble Tribunal may kindly accept this affidavit and compliance report into file and record that the 1<sup>st</sup> respondent municipality has duly complied with the directions issued by the Hon`ble Tribunal



RESPONDENT NO.1

Abhilash Kumar, H. B.Com, LL.B  
Municipal Secretary  
Thripunithura Municipality

Solemnly Affirmed at Ernakulam

this the 19<sup>th</sup> Day of March 2021

and signed his name in my presence

Before Me

Sreelekshmi Samudran  
K/639/A/2011





BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI

Application no. 237 of 2017 (SZ)

Manakunnam Village Padashekara Samrakshana Samithy : Petitioner

Vs.

Thripunithura Municipality & Others : Respondent

Tripunithura Municipality represented by its Secretary Abhilash Kumar.H, residing at "Sreehari", Thondakulangara, P.O.Avalukkunnu, Alappuzha 688006, do hereby appoint and retain M/s. V.N.Haridas, Siby P Jose, K.T.Bosco, Saifudeen.T.S & Smitha Gopinath, Advocates of the High Court to appear for me/us in the above appeal/suit/petition and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including all applications for return of documents, applications for review, in appeals under S.5 of the High Court Act and in applications for leave to appeals to the Supreme Court and to draw any moneys payable to me/us in the said appeal/suit/petition.

Signed this the 19<sup>th</sup> day of March 2021.

Sreeleekshmi Sundaram  
K.309-A/2019  
T.N. Prabhakaran or Puthu Vasanth  
Witness: Duly executed before me.  
Advocate High Court of Madras  
Erumbur



Abhilash Kumar. H. B.Com, L.L.B  
Municipal Secretary  
Thripunithura Municipality

I know the party/parties personally who signed

|                         |                           |                       |                                |
|-------------------------|---------------------------|-----------------------|--------------------------------|
| Accepted                | Accepted                  | Accepted              | Accepted                       |
|                         |                           |                       |                                |
| V.N.Haridas<br>664/2006 | Siby P Jose<br>K1090/2003 | K.T.Bosco<br>K.562/08 | T.S.Saifudeen<br>K/746/2018    |
|                         |                           |                       | Smitha.Gopinath<br>K.1090/2003 |



തൃപ്പൂണിത്തുറ മുനിസിപ്പാലിറ്റി  
ഓഫീസ് കറ്റിംഗ്

വിഷയം : തൃപ്പൂണിത്തുറ ഗ്രാമപഞ്ചായത്ത്  
 ഉപഭോഗ വെള്ള വിതരണത്തിന് താല്പര്യമുള്ള  
 സ്ത്രീകളുടെ പട്ടിക തയ്യാറാക്കുന്ന കമ്മിഷണറിയുടെ  
 വേദി നിർമ്മാണത്തിന് തയ്യാറെടുപ്പ്, ടെണ്ടർ വെളിച്ച  
 മുൻ തയ്യാറാക്കൽ സംരംഭത്തിന് ഉദ്യോഗാർത്ഥികളുടെ  
 പട്ടിക തയ്യാറാക്കുന്നതിന് വേണ്ടി

|    | Name & Designation   | Phone No    | Sign.              |
|----|--|-------------|--------------------|
| 1. | ELVIN RAJ Technical Assistant<br>District Office Pollution Control Board | 7403594686  | <i>[Signature]</i> |
| 2. | NEERATA S. Technical Assistant<br>District Office Pollution C.B.         | 8015691437  | <i>[Signature]</i> |
| 3  | M.C. Summa JS<br>Chattewiblocse CP                                       | 8689004475  | <i>[Signature]</i> |
| 4  | Sudhi Selim AE, KSPCB  | 8921502842  | <i>[Signature]</i> |
| 5. | Dhanya K, A.E.E, MI Sub Div Ekam   | 9847151110  | <i>[Signature]</i> |
| 6. | Deepa Susan John AE, MI Section 2nd, Ekam                                | 9446310136  | <i>[Signature]</i> |
| 7  | P.R. Rajin, Head clerk, Amballoor G.P.                                   | 94976 82063 | <i>[Signature]</i> |
| 8  | SHAJI T Asst. Secretary, Malankarally CP                                 | 9446029369  | <i>[Signature]</i> |
| 9. | Cheriyani James Thoykoorkk Malankarally C.P.                             | 9947550977  | <i>[Signature]</i> |

കോശങ്ങൾ പഴയ ഭരണ പദ്ധതികൾ, ക്ലാസ്സുകൾ  
 പരിഷ്കരിച്ചിരിക്കുകയും വേണ്ടി വിശദീകരിക്കുകയും ചെയ്തിരിക്കുന്നു.  
 താഴെ പറയുന്നവർ വിവിധ സ്കൂളുകളിൽ സഹായകമായി  
 സേവനം അർപ്പിച്ചിരിക്കുന്നു. ഇവർക്ക് അനുവദിച്ച  
 തുകകൾ താഴെ പറയുന്നവർക്ക് ഉപയോഗിക്കാൻ  
 അനുവദിക്കുന്നതിൽ സഹായം അനുവദിച്ചു.  
 ഇവർക്ക് ഉപയോഗിക്കാൻ  
 ഉപയോഗിക്കാൻ ഉപയോഗിക്കാൻ ഉപയോഗിക്കാൻ  
 ഉപയോഗിക്കാൻ ഉപയോഗിക്കാൻ ഉപയോഗിക്കാൻ  
 ഉപയോഗിക്കാൻ ഉപയോഗിക്കാൻ ഉപയോഗിക്കാൻ

താഴെ പറയുന്നവർക്ക് ഉപയോഗിക്കാൻ  
 ഉപയോഗിക്കാൻ ഉപയോഗിക്കാൻ ഉപയോഗിക്കാൻ



Translation of Minutes -

Anexure-R1 (a)

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## Thripunithura Municipality

Subject : Meeting held on 06.03.2020 to discuss the issue of pollution on Konothupuzha flowing through the local limits of Thripunithura, Chottanikkara, Udayamperoor, Mulanthuruthi and Amballur

| Name & Designation   | Phone      | signature |
|--|------------|-----------|
| 1. Elvin Raj Technical assistant District office PCB 7403594686  |            |           |
| 2. Neeraja.S. Technical assistant district office PCB 8075699437 |            |           |
| 3. M.C.Suma JS Chottanikkara CP                                  |            |           |
| 4. Sruthi Salim AE,KSPCB   | 8921502842 |           |
| 5. Dhanya.K.AEE,MI sub EKM                                       | 9847151110 |           |
| 6. Deepa susan John AE,MI section EKM                            | 9446310136 |           |
| 7. P.R.Biju Headclerk Amballoor GP                               | 9497682063 |           |
| 8. Shaji.T.Asst.secretary MulanthuruthyGP                        | 9446029364 |           |
| 9. Cheriyan James MulanthuruthyGP                                | 9947550977 |           |

The assistant executive engineer irrigation submitted to install surveillance cameras to monitor disposal of waste from bridges and flats into Konothupuzha. The secretary informed that notices shall be issued to such persons.

The secretary informed that waste water and waste flowing from bridge, protection wall erected by irrigation department. Therefore the secretary requested the irrigation department to furnish the details of work done by the irrigation department.

The Ass.Executive Engineer said that list shall be prepared after conducting a joint inspection. The Secretary requested PCB to furnish the details of establishments running without consent from PCB within the local limits of Thripunithura Municipality. That was agreed upon. Also the Secretary requested the PCB to give the details of flats. Thereafter it was decided to prepare the list after conducting joint inspection. Decided to conduct joint inspection during the period March 23 to March 27.

In order to prevent discharging waste into Konothupuzha and Chithrapuzha it is decided to install cameras on both sides and on the side where canals are joining the river.

Decided to request MILMA to give land for erecting sewage treatment plant.



Abhilash Kumar. H. B.Com, LL.B  
Municipal Secretary  
Thripunithura Municipality



ഫോൺ : 0484 2780318

ഫാക്സ് : 0484 2781033

ഇ-മെയിൽ : [musectripunithura@gmail.com](mailto:musectripunithura@gmail.com)

വെബ് സൈറ്റ് : [www.thripunithuramunicipality.in](http://www.thripunithuramunicipality.in)

ഫയൽ നമ്പർ: PH-6174/19

തീയതി: 06/03/2020

**നോട്ടീസ്**

വിഷയം:- തൃപ്പൂണിത്തുറ നഗരസഭ - ആരോഗ്യവിഭാഗം - പൊതു ജലാശയങ്ങളിൽ മലിനജലം /മാലിന്യം നിക്ഷേപിക്കുന്നത് തടയുന്നത് - സംബന്ധിച്ചു

- സൂചന :- (1) ബഹു:ദേശീയ ഹരിത ഭിന്ധുണലിന്റെ 20/9/2019 ലെ OA.No.675/18 നമ്പർ ഉത്തരവ്.
- (2) ബഹു:ദേശീയ ഹരിത ഭിന്ധുണലിന്റെ 24/01/2020 ലെ OA.No.237/2017(SZ) നമ്പർ ഉത്തരവ്.
- (3) 6/3/2020 തീയതിയിൽ നഗരസഭയിൽ ചേർന്ന വിവിധ വകുപ്പുകളുടെ യോഗ തീരുമാനം.

നഗരസഭാ പരിധിയിലൂടെ കടന്നുപോകുന്ന പൊതു ജലാശയങ്ങളും, പൊതു തോടുകളും വൻതോതിൽ മലിനീകരിക്കപ്പെട്ട അവസ്ഥയിലാണെന്നും, ആയതുകൊണ്ട് പൊതുജലാശയങ്ങളിലേക്ക് മലിനജലം / മാലിന്യം ഒഴുക്കുന്നവർക്കെതിരെ കർശന നടപടികൾ സ്വീകരിക്കണമെന്നും സൂചന (1) (2) ഉത്തരവായിട്ടുണ്ട്. കൂടാതെ പൊതുജലാശയങ്ങൾ മാലിന്യമുക്തമാക്കുന്നത് സംബന്ധിച്ചുള്ള കാര്യങ്ങൾ ചർച്ച ചെയ്യുന്നതിനായി ഇറിഗേഷൻ ഡിപ്പാർട്ട്മെന്റ്, പൊല്യൂഷൻ കൺട്രോൾ ബോർഡ്, മറ്റ് സ്ഥാപനങ്ങൾ എന്നീ വിവിധ വകുപ്പുകളുടെ യോഗം ചേരുകയും മാലിന്യം / മലിനജലം പൊതുജലാശയങ്ങളിലേക്ക് നിക്ഷേപിക്കുന്ന പ്ലാറ്റുകൾ, സ്ഥാപനങ്ങൾ, ഹോട്ടലുകൾ എന്നിവയ്ക്കെതിരെ പിഴയുൾപ്പെടുത്തലുള്ള കർശന നടപടികൾ സ്വീകരിക്കുന്നതിന് സൂചന (3) പ്രകാരം തീരുമാനിച്ചിട്ടുണ്ട്.

ആയതുകൊണ്ട് ഈ നോട്ടീസ് ലഭിച്ച 7 ദിവസത്തിനകം താങ്കളുടെ പ്ലാറ്റ് / ഹോട്ടൽ കളിൽ നിന്നും മാലിന്യം / മലിനജലം പുറത്തേക്കൊഴുക്കുന്നതിന് സ്ഥാപിച്ചിട്ടുള്ള കുഴൽ നീക്കം ചെയ്ത് പ്രവർത്തി അവസാനിപ്പിക്കേണ്ടതാണെന്ന് കേരള മുനിസിപ്പാലിറ്റി ആക്ട് 340 എ.പ്രകാരം താങ്കളോട് നിർദ്ദേശിക്കുന്നു. നിർദ്ദേശാനുസരണം പ്രവർത്തിക്കുന്നതിൽ വീഴ്ച വരുത്തിയാൽ മേൽ പ്രവർത്തി നഗരസഭയുടെ ചെലവിൽ ഉണ്ടാകുന്നതും, ആയതിലേക്ക് വരുന്ന ചെലവ് പിഴയുൾപ്പെടെ താങ്കളിൽ നിന്നും ഈടാക്കുന്നതായിരിക്കുമെന്നും ഇതിനാൽ അറിയിക്കുന്നു.

20/03/20

സ്വീകർത്താവ്:  
 ശ്രീ/ശ്രീമതി.....  
 മേൽപ്പേര്/മേൽപ്പേര്.....  
 ഭിന്ധുണലിന്റെ.....  
 നോട്ടീസ് നമ്പർ.....

മുനിസിപ്പൽ സെക്രട്ടറി  
 തൃപ്പൂണിത്തുറ നഗരസഭ  
  
 Nilas Kumar, H. B.Com, L.L.B  
 Municipal Secretary  
 Thripunithura Municipality

Translation of notice issued as per Annexure D1C(b) (12)

Thripunithura Municipality

Phone: 0484 2780318

Fax: 0484 2781033

Email: [musectripunithura@gmail.com](mailto:musectripunithura@gmail.com)  
[www.thrippunithuramunicipaity.in](http://www.thrippunithuramunicipaity.in)

website:

File no. PH-6174/19

date : 06/03/2020

Notice

Subject :- Thripunithura Municipality - Health Department - With respect to depositing waste water/waste in public water bodies

Reference :- (1) The order of Hon'ble National Green Tribunal in OA No.675/18 dated 20/09/2019

(2) The order of Hon'ble National Green Tribunal in OA No.237/2017(SZ) dated 24/01/2020

(3) The decision taken on meeting of different departments held on 06/03/2020

The public water bodies flowing through the local limits of Municipality are in greatly polluted state and by reference no (1), (2) it was ordered to take stringent actions against people causing pollution to public water bodies. Moreover a meeting of different departments including irrigation department, pollution control board and other departments was convened and as per reference no.(3) it was decided to take actions against flats, establishments and hotels who are depositing waste into public water bodies.

Therefore you are hereby directed under S.340A of the Municipality act to remove the pipe draining waste from your flat/hotel into public ways within 7 days from the receipt of this notice.

You are hereby informed that if you have failed to act in accordance with this notice the same shall be done by the Municipality the expense incurred for the same along with fine shall be recovered from you.



Municipal Secretary  
Thripunithura Municipality

Receptor

Shri/Smt

Secretary/President

Abhilash Kumar. H. B.Com, LL.B  
Municipal Secretary  
Thripunithura Municipality

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Handwritten: Annexure - R/L/E Page 13

ROYAL ENCLAVE - EAST FLAT OWNERS WELFARE ASSOCIATION

Enclave East Premises  
Elamana Jetty,  
Opp. NSS College,  
Tripunithura - 682 301.

Ref: REEFOWA/218/2020

Date: 18/3/2020

To,  
The Secretary,  
Tripunithura Municipality

Sir,

Sub: Preventing pollution of water - reg  
Ref: Your letter no: PH - 6174/19 dated 6/3/2020

In response to your letter cited above we have started the cleaning of waste water at our premises itself preventing flow of waste water to the drainage. Since the work needs procurement of materials and arranging labour it may take 8 weeks for the completion of the same.

Therefore, we request you to kindly extend the time as mentioned above.

Thanking you,  
Yours faithfully,

8592835520

For REEFOWA



Annexure - A) (d) (14)

TRIPUNITHURA



MUNICIPAL COUNCIL

☎ 0484-2780318

email : musectripunithura@gmail.com

Fax : 0484 2781033

web site www.thrippunithuramunicipality.in

File No.PH-6174/19

Dated : 8.6.2020

From  
Municipal Secretary,  
Tripunithura Municipality.

To  
Director,  
Urban Affairs,  
Swaraj Bhavan,  
Nandancode,  
Trivandrum

Sir,

Sub : Tripunithura Municipality-Health Section- Report Regarding the  
Progress of the Action Plan on the Order of the Hon'ble National Green  
Tribunal, OA No.673 / 2018.

Ref : Letter No. DC1 / 6055/2019 dated 3.6.2020.

An updated Progress Report of the Action Plan of the Thripunithura  
Municipality prepared under the order of OA No. 673/2018 of the National Green  
Tribunal, is as follows.

2:5:1 A(b)- Notices has been issued by the Municipality to Hotels and Flat  
Owners showing the removal of sewage / drainage pipes to the water bodies /  
public ponds passing through the municipal area under Kerala Municipality Act  
340A as per the order of OA No.67 /18 of the National Green Tribunal.

2:5:2- Steps have been taken to conduct a sanitation survey.

2:5:4- Surveillance cameras have been installed in various parts of Tripunithura  
Municipality to detect people who are dumping garbage into public water.  
Procedures are being taken, including fines.

RACD (15)

b c (III)- Protective fencing is installed on both sides of the river to prevent dumping of waste in public water bodies.

4.2- Sewage treatment plants are not installed in Thripunithura Municipality. Efforts to locate lands for installing these plants are being carried out regularly by the Municipal Council.

A letter has been sent to the MLA, the Government and the District collector asking them to leave the vacant land of the Milma unit, which is functioning within the municipality, for the construction of the Sewage Treatment plant. Steps will be taken to build a Municipal Sewage Treatment plant once the space is available.



Thanking You,  
Yours Faithfully,

Municipal Secretary  
Tripunithura Municipality

Copy to :  
Chairman,  
Kerala Pollution Control Board,  
Trivandrum.